

Central Administrative Tribunal:Principal Bench
New Delhi.

O.A. No. 1869/97
M.A. No. 859/98

New Delhi, this the 27th day of April, 1998

Hon'ble Shri T.N.Bhat, Member (J)
Hon'ble Shri S.P.Biswas, Member(A)

Maharj Singh s/o Sh. Jihan Singh,
r/o B-3/185, Yamuna Vihar,
Delhi- 110 110 053.

...Applicant

(By Advocate: Shri Shyam Babu)

Versus

1. Govt. of NCT Delhi
through its
Chief Secretary,
5, Sham Nath Marg,
Delhi.

2. Sr. Addl.Commissioner of Police,
(Intelligence),
Police Headquarters,
I.P.Estate,
New Delhi.

...Respondents

(By Advocate: Shri H.L.Jad)

ORDER (ORAL)

delivered by Hon'ble Shri T.N.Bhat, Member (J)-

M.A.No. 859/98 has been filed by the applicant seeking permission to withdraw the O.A. with liberty to file fresh one, if so advised.

We have heard the learned counsel for the parties on this M.A. It is stated by the applicant's counsel that the order assailed in the O.A. was later withdrawn by the respondents and a fresh order was issued subsequently and that, therefore, the applicant would like to assail the fresh order and to withdraw this O.A.

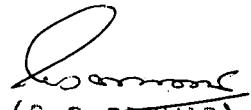
Considering the facts and circumstances of the case, we allow the M.A. for withdrawal of the O.A. In the result, this O.A. is dismissed as withdrawn, granting liberty to the applicant to file a fresh O.A. , if so advised.

(2)

(10)

M.A. No. 386/98 seeking amendment of the D.A.

is also disposed of as the main D.A. has been withdrawn.
No costs.


(S.P. BISWAS)
MEMBER (A)


27.4.98
(T.N. BHAT)
MEMBER (J)

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